

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J.U.D. CEMENTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J.U.D. Cements Limited
2.	Date of incorporation of corporate debtor	04/07/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC- Guwahati
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26942ML2005PLC007806
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Wahaijer, Narpuh, East Jaintia Hills, Khliehriat, Meghalaya – 793200 Corporate Office: 6th Floor, Monal Towers, GS Road, Sarumotaria, Guwahati, Assam – 781006
6.	Insolvency commencement date in respect of corporate debtor	12/10/2026
7.	Estimated date of closure of insolvency resolution process	10/04/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Avishek Gupta IBBI/ IPA-003/ IP-NP00135/2017- 2018/11499
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal E-mail: avishek@optimusresolution.net
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal E-mail: cirp.judcement@gmail.com
11.	Last date for submission of claims	26/10/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of J.U.D. Cements Limited on October 12, 2026.

The creditors of J.U.D. Cements Limited are hereby called upon to submit their claims with proof on or before October 26, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only to cirp.judcement@gmail.com. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

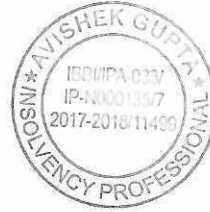
Avishek Gupta

Avishek Gupta

Interim Resolution Professional

Reg No: IBBI/ IPA-003/ IP-NP00135/2017- 2018/11499

Address: CK-104, Sector 2, Salt Lake City, Kolkata-700091, West Bengal



Date and Place: 14/10/2026, Kolkata

BIS Guwahati to celebrate World Standards Day 2026 with focus on clean and affordable energy



The Assam Rising, Guwahati, October 13 : The Bureau of Indian Standards (BIS), Guwahati Branch Office, will celebrate World Standards Day 2026 tomorrow, October 14, at Aniyaa Edition, Guwahati, with a focus on SDG 7: Clean and Affordable Energy. This was informed by Shouvik Chanda, Director and Head, BIS Guwahati Branch Office, while addressing a press conference here today. Highlighting the significance of the occasion, Chanda emphasised the role of standardisation in ensuring product quality, consumer safety and sustainable development. He informed that tomorrow's event will feature a technical session on SDG 7, bringing together experts from academic and industry institutions, including the National Institute of Technology, Manipur; the National Institute of Technology, Arunachal Pradesh; the School of Energy Science and Engineering, IIT Guwahati; APDCL; and Indian Oil Corporation Limited, Guwahati Refinery. A special exhibition stall featuring products bearing the ISI mark will showcase the importance of quality assurance and conformity to Indian Standards. The celebration will bring together representatives from government departments, industry associations, academic and technical institutions, manufacturers and consumer organisations to promote awareness of Indian Standards, Shri Chanda added. During the press conference, BIS officials also highlighted various BIS initiatives, including the BIS CARE app, which enables consumers to verify the authenticity of ISI-marked and hallmarked products, check licence details and lodge grievances. They also outlined the various Quality Control Orders (QCOs) implemented to strengthen quality standards and safeguard consumer interests.

The Assam Rising, Bongaigaon, October 13 : Bongaigaon Police have arrested a man for allegedly extorting money from people by misusing the name of the district's Senior Superintendent of Police (SSP) and photographs of police officers from different districts of Assam. The accused has been identified as Mehbub Alam, a resident of Jamunamukh in Hojai district. He was arrested following allegations that he had been demanding money from individuals, particularly those suspected of being involved in the drug trade and other intoxicant-related activities. According to the allegations, Alam allegedly used the names and photographs of police officers serving in different districts to intimidate individuals and pressure them into paying money. By allegedly impersonating or falsely invoking the authority of senior police officials, he sought to create the impression that he had official backing, enabling him to target potential victims. The alleged misuse of the Bongaigaon SSP's name and police officers' photographs came to light during the investigation into the matter, prompting police to take action against the accused. In connection with the case, Bongaigaon Sadar Police Station registered Case No. 263/26. Alam was arrested under Sections 204, 308(7) and 319(2) of the Bharatiya Nyaya Sanhita (BNS). Following his arrest, police produced the accused before a court and secured two days of police custody for further interrogation. Investigators are questioning Alam to establish the details of the alleged extortion activities, identify the individuals who may have been targeted and determine whether others were involved in the operation. Police are also examining the possible extent of the alleged racket and the manner in which the identities and photographs of police officers were used. The investigation remains underway, and further details are expected to emerge as officers continue their inquiries. The case highlights concerns over the alleged misuse of police officials' identities to intimidate members of the public and extract money unlawfully. Such incidents can undermine public confidence in law enforcement and cause confusion among people who may believe that demands made in the name of senior officers are genuine. Police are continuing efforts to gather evidence and establish the full circumstances of the case. The allegations against the accused remain subject to the outcome of the investigation and judicial proceedings.

Desi Song Programme Organized Under the Initiative of Alokare Jatra at Sutirmukh village

The Assam Rising, Chapar, October 13 : A captivating programme of 'Desi Gaan' was held last night from 8 pm to 11 pm in Sutirmukh village, Khelupara Part 7 under Bongaigaon district, in the adjoining area of Chapar town. The programme was organised by the voluntary organization Alokare Jatra and hosted by Dotara artist Manjil Rahman, several artists performed soul-touching Deshi and Kushan songs with the fragrance of the soil, enlivening this magical evening. Several

songs were performed to the rhythm of Sarinda, Dotara, Dhol and Khunjuri by the local artists of the village. The programme was held at the courtyard of Manjil Rahman in where dance and vocal artists Noor Minara, Noor Akhtara, along with Sahid Ali, Dhol player Noor Alam, Dotara artist Manjil Rahman, Sarinda player Anisul Haque participated. The event was attended by Alokare jatra's Secretary Tilak Chandra Prasad, eminent social



worker Abdul Gafur, eminent teacher Abdul Jalil Sarkar, farmer and social worker Shahjahan Haque, Majam Ali and many other music lovers.

Management Committee Formed for Balisatra Satsangi Satra's Sabha Mahotsav

The Assam Rising, Rangia, October 13 : A management committee has been formed to organise the forthcoming 2027 Public Sabha Mahotsav of the historic 500-year-old Balisatra Satsangi Satra in Rangia Sub-District. The decision was

taken at a public meeting held on October 11 under the presidency of retired headmaster Prabin Chandra Das. At the meeting, Rangia MLA Bhabesh Kalita was appointed president of the committee, while Pinkeswar

Kalita was named working president, Kishor Kuntal Sarma and Khagen (Phukan) Kalita were appointed vice-presidents, Jayanta Madhab Das was entrusted with the responsibility of secretary, while Deepak Kalita and Ankur Baishya were appointed joint sec-

retaries. The newly constituted management committee is expected to take the necessary steps to ensure the smooth and successful organisation of the forthcoming Public Sabha Mahotsav in 2027. The ini-

tiative also aims to preserve and promote the religious, spiritual and cultural traditions of the historic Balisatra Satsangi Satra, which has a rich legacy spanning five centuries.

2nd All India Dance Competition and Festival Concludes in Rangia

Lifetime Achievement Award Conferred Posthumously on Zubeen Garg; Kala Gaurav Award Presented to Manisha Hazarika

The Assam Rising, Rangia, October 13 : The second All India Dance Competition and Dance Festival, titled "National Integration Through Art," organised by Lok Kristi Kala Kendra, Rangia, in collaboration with the All India Artists Association (AIAA), concluded successfully at the historic Haradatta-Biradatta Bhawan in Rangia on October 10. The three-day event, held from October 8 to 10, witnessed the participation of artists, dancers and cultural workers from 27 states across the country, showcasing India's rich cultural diversity and traditional dance forms. Artists and dance gurus from Assam also presented various aspects of the state's rich artistic and cultural heritage before the national-level participants. The dance festival held on October 10 featured performances by eminent artists and senior dance instructors from different parts of the country. One of the major highlights of the event was the posthumous conferment of the Sudarshan Gaur Lifetime Achievement Award on beloved singer and cultural icon Zubeen Garg. Although his wife, Garima Saikia Garg, was scheduled to attend the programme and receive

the award, she was reportedly unable to do so due to emotional distress following the granting of bail to a person allegedly linked to the case concerning Zubeen Garg's death. The award was received on her behalf by Zubeen Garg's close friend and noted actor-director Deepak Kumar Roy. The Sudarshan Gaur Kala Gaurav Award, instituted by the All India Artists Association, was conferred on eminent singer Manisha Hazarika in recognition of her contribution to the field of music and culture. The AIAA also presented the Indian Heroes Award to Kamrup Zila Parishad Chairman Nipon Bhuyan, noted physician Dr Hiteshendra Kalita, eminent film producer Dhaneswar Kalita, playwright and director Pradip Sharma, and Dapon newspaper's Chief Editor Dinmoni Bhandar Kayastha. Several other distinguished personalities were felicitated with special honours, including retired professor Pabin Kalita, Dr Nilmoni Kalita, actor-director Deepak Kumar Roy, social worker Bhupendra Lahkar, retired teachers Reena Kalita Mahanta

and Sabita Barman Mazumdar, Kamrup District Sahitya Sabha president Ramesh Chandra Medhi, and secretary Rajani Shaloi, among others. The award recipients were honoured with traditional Assamese gamochas, selangs, mementoes, citations, Himachali caps, ceremonial garments and certificates. The dance competition was inaugurated by senior dancer and retired teacher Reena Kalita Mahanta by lighting the ceremonial lamp. More than a hundred participants from different parts of the country competed in various categories, presenting classical, folk, contemporary and group dance forms, including Sattriya, Kathak, Bihu, Odissi, Gujarati and Punjabi dances. At the dance festival and closing ceremony, local MLA and celebration committee president Bhavesh Kalita inaugurated the programme after paying floral tributes and lighting ceremonial lamps before the portraits of the organisation's founder, Sudarshan Gaur, legendary singer Bhupen Hazarika and Zubeen Garg. Addressing the gathering, he appreciated the All India Artists Association for organising cultural programmes of national significance and promoting artistic exchange. AIAA president and noted Bollywood actor Rohitashv Gour attended the

event as the chief guest. Speaking on the occasion, he highlighted the organisation's history, noting that it was established in 1955 and had continued its cultural activities over the decades. He also recalled the association's connection with legendary singer Bhupen Hazarika. Gour felicitated Jayanta Jit Kalita, Chief Managing Director, and Hemanta Kalita, General Secretary, for organising the national-level event in Assam and expressed his gratitude to the organisers. AIAA vice-president Rekha Gaur and treasurer Naresh Santani also attended the programme. The celebration committee felicitated the invited guests and dignitaries. The souvenir titled "Krititwar Kiran" was released by Rangia Co-District Commissioner Nabajit Pathak. The prize-winning participants were presented with awards, mementoes and certificates of merit. The programme was anchored by Chief Managing Director Jayanta Jit Kalita, General Secretary Hemanta Kalita and member Nayanika Sharma. The gathering of artists from across India generated considerable enthusiasm

among local residents and enriched the cultural atmosphere of Rangia. MLA Bhavesh Kalita, Chief Managing Director Jayanta Jit Kalita, General Secretary Hemanta Kalita and other organisers expressed their heartfelt gratitude to all artists, participants, dignitaries, cultural enthusiasts and well-wishers for their cooperation and enthusiastic participation in making the three-day event a success.

PUBLIC NOTICE
This is to inform public in general that Kotak Mahindra bank ltd has organized an auction in below mention respect of vehicles.

VEHICLES FOR SALE
1) Model No. **MMJEETO**
Vehicle No. **AS07BC9710**
YOM - 2024
Reserve Price - 243750
2) Model No. **TACEGOLD**
Vehicle No. **AS01RC9735**
YOM - 2024
Reserve Price - 256511
3) Model No. **TACEGOLD**
Vehicle No. **AS22AC0732**
YOM - 2024
Reserve Price - 25674.718
4) Model No. **ACE_GOODS**
Vehicle No. **AS03CC7945**
YOM - 2025
Reserve Price - 224550
Under Hypothecation with **M/S Kotak Mahindra Bank Ltd.** is under sale is its **"AS IS WHERE IS CONDITION".**
Interested parties can give their Quotation within 7 days from the date of advertisement at
Kotak Mahindra Bank Ltd, Itag Plaza, Upper Ground Floor, Tarun Nagar, Near Rajiv Bhawan, G S Road, ABC Bus Stop, Guwahati-781005
OR
Contact **Sumit Verma - 9875404847**

HDFC BANK
We understand your world
Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East), Mumbai - 400042.

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as
SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.
The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities.
Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan / facilities accounts are in delinquent status or classified as NPA (Non-Performing Asset). The Bank has issued multiple notices / loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.
The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **22nd October 2026** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 11 th Oct. 2026	Date of Sale Notice
1	XXXXXXXXXX4693	TAPASH GHOSH	5,86,608.37	12-10-2026
2	XXXXXXXXXX5401	RAJAT KUMAR ROY	7,47,278.28	12-10-2026
3	XXXXXXXXXX8849	PALLAB KONWAR	7,84,174.91	12-10-2026

DATE : 14.10.2026
PLACE : ASSAM
Sd/-
HDFC BANK LTD.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF J.U.D. CEMENTS LIMITED
RELEVANT PARTICULARS

1. Name of corporate debtor	J.U.D. Cements Limited
2. Date of incorporation of corporate debtor	04/07/2005
3. Authority under which corporate debtor is incorporated / registered	RoC- Guwahati
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26942ML2005PLC007806
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Wajahat, Narpuh, East Jaintia Hills, Kheihriat, Meghalaya - 793200 Corporate Office: 6th Floor, Monal Towers, GS Road, Sarumotaria, Guwahati, Assam - 781006
6. Insolvency commencement date in respect of corporate debtor	12/10/2026
7. Estimated date of closure of insolvency resolution process	10/04/2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Avishesh Gupta IBBI/ IPA-003/ IP-NP00135/2017- 2018/11499
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal E-mail: avishesh.gupta@optimusresolution.net
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal E-mail: crp_judcement@gmail.com
11. Last date for submission of claims	26/10/2026
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of J.U.D. Cements Limited on October 12, 2026. The creditors of J.U.D. Cements Limited are hereby called upon to submit their claims with proof on or before October 26, 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only to crp_judcement@gmail.com. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional: Avishesh Gupta
Interim Resolution Professional
Reg No: IBBI/ IPA-003/ IP-NP00135/2017- 2018/11499
Address: CK-104, Sector 2, Salt Lake City, Kolkata-700091, West Bengal

Date : 14/10/2026
Place: Kolkata

Chola
Entrepreneur's Choice

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)
SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(i) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.
Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgage(s) / Charged to the secured creditor the POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below - Notice is hereby given to Borrower / Mortgage(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgage(s) (Since deceased) as the case may be indicated in COLUMN (A) U/s. 9(1) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> and www.auctionfocus.in

[A]	[B]	[C]	[D]	[E & F]	[G]
Loan Account No. / Names Of Borrower(s) / Mortgage(s) / Guarantor(s)	O/S. Dues to be recovered (Secured Debts)	Description of the Immovable Property / Secured Asset	Type of Possession	Reserve Price (in Rs.) Earnest Money Deposit (in Rs.)	Date of Auction & Time
Loan A/c. No(s). : LAP3SIL000109906 1. Mr/Ms. Bahar Uddin Laskar 2. Mr/Ms. Mujamili Ali 3. Mr/Ms. Jingkmen Pohemem Add For Sr. No. 1, 2 & 3 : Co Mujamili Ali Laskar, Vill- Lakhipur Part-2, Po Kalain, Beraitol Pili Cachar, Assam, 788815, Near Islam Hotel, Cachar, Assam - 788815 Add For Sr. No. 1, 2 & 3 : Vill- Lakhipur Pt-II, Kalain, Dist- Cachar, Assam, Pin-788815	Rs. 20,59,875/- (Rupees Twenty lakh Fifty Nine Thousand Eight Hundred Seventy Five Only) as on 11-02-2025	Land measuring 3 katha 8 chatth covered by Dag No. 274, Patta No. 188, located at Village -Lakhipur 2nd Block, Kalain Mouza, Circle - Katigorah, Sub- Registrar Katigorah, Dist - Cachar (Assam).	PHYSICAL POSSESSION	Rs. 12,00,000/- (Rupees Twelve lakh Only) Rs. 1,20,000/- (Rupees One Lakh Twenty Thousand Only)	02-11-2026 from 02.00 P.M. to 04.00 P.M. (with automatic extensions of 5 minutes each in terms of the Tender Document),
INSPECTION DATE & TIME : 29.10.2026 BETWEEN 11.00 a.m. to 4.00 p.m. LAST DT. OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PROPOSAL : 30.10.2026 before 05.00 p.m.					

* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof. For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with 1. Abhishek Baidya, Mobile No. 9774137882 & E mail: abhishekbaidya@chola.murugappa.com, 2. Haren Kalita, Mobile No. 9864174217 & E mail: harenks@chola.murugappa.com official of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED to the best of Knowledge and information of the Authorized Officer of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED there are no encumbrances in respect of the above immovable properties / secured Assets.

Date : 12.10.2026
Place : Cachar, Assam

Sd/-
AUTHORIZED OFFICER,
For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Navi Mumbai shift for int'l flights put off till March '27

PRESS TRUST OF INDIA
Mumbai, October 13

SLOT PROTECTION

■ Airlines were asked to cut **33%** of international flights from October 25

■ At present, a total of **46** airlines operate **770** weekly international flights from T2

■ Redevelopment will raise Terminal 1 capacity from 15 million to 20 million passengers annually

■ Adani Airports says **91%** of Mumbai airport passenger traffic will remain unaffected



ADANI AIRPORTS HAS decided to defer the partial shifting of international flights from Mumbai airport to Navi Mumbai till the next summer schedule, starting in March 2027, following detailed discussions with airline representatives on Tuesday, according to sources.

With Adani Airports Holdings (AAHL) set to start renovation of the Mumbai airport's Terminal 1 (T1) next year, airlines were asked to cut 33% of their international flights or shift them to Navi Mumbai airport by October 25, also the start of the winter schedule.

Following opposition from the operating airlines, Mumbai airports are part of AAHL. Mumbai airport is operated by Mumbai International Airport Ltd (MIAL).

To discuss the transition plan, AAHL top leadership and other executives held discussions with the representatives of the Airline Operators' Committee (AOC) in the city on Tuesday.

This follows the stakeholders' meeting that was chaired by the Civil Aviation Secretary Samir Kumar Sinha on October 6 wherein it was decided that there would be

discussions with the carriers on the transition plan.

At the meeting on Tuesday, it was decided that the partial shifting of international flights from Mumbai to Navi Mumbai airport would be deferred till the summer schedule that commences in March 2027, the sources said.

One of the sources said the entire renovation plan for T1 is likely to be deferred till the summer schedule.

"Jeet Adani and Arun Bansal met with the AOC of Mumbai airport today. They have assured the airline community of minimisation of disruption and have assured them of fully respecting historical slots allocations. They have further given a commitment not to disturb any slots for the winter schedule," a MIAL spokesperson said.

According to the MIAL

Zoho freezes salary hikes, cites AI costs, uncertainty

● Company working hard to avoid mass layoffs, says Vembu

NARAYANAN V
Chennai, October 13

ZOHO, WHICH EMPLOYS more than 19,000 people globally, will skip its annual pay increases this year as rising costs and an uncertain business outlook amid the rapid adoption of artificial intelligence (AI) weigh on the software-as-a-service (SaaS) industry.

"The business outlook for software is uncertain and AI has raised costs dramatically with a massive fourfold increase in server prices which we need for data centres, AI usage increasing rapidly, leading to much higher expenses, which we are trying to control," Zoho Founder and Chief Scientist Sridhar Vembu said in a post on X.

Ongoing geopolitical challenges have added to the business uncertainty, Vembu said, adding that the company has cut its marketing budget and informed employees that there would be no usual annual pay increases this year. "I have apologised for not being able to avoid

SRIDHAR VEMBU,
FOUNDER & CHIEF SCIENTIST, ZOHO

We have not been growing our headcount for 18 months now

We are in the middle of reinventing ourselves. The next 3-5 years will decide how our reinvention has worked



this," he said. Vembu said the company was working hard to avoid mass layoffs, even as the outlook for software jobs remained grim. "We have not been growing our employee count for 18 months now," he said. Most employees understand the situation, he added, as the company works to reinvent itself. "We are in the middle of reinventing ourselves. The next 3-5 years will decide how our reinvention has worked."

Vembu has previously linked the slowdown in hiring to rising costs associated with AI and data centre infrastructure. "The money that would have gone to new employees is now going to AI and data centre costs," he said in August. Speaking at the company's annual

event Zoholics last month, Vembu said memory chip prices had risen sharply due to AI demand, pushing up server prices even for traditional data centres that do not use AI or graphics processing units. He said Zoho was responding by manufacturing its own servers to retain some of the margins otherwise going to vendors.

"So far we have resisted the raising of prices, but I cannot rule out the fact that we may raise prices because we cannot hold on for much longer," he warned. Vembu has also warned that AI could put a wide range of jobs at risk. "At this point, I would assume that most 'intellectual jobs' are at risk. That includes much of software," he said in a separate post on X on Monday.

CtrlS opens data centre in Patna

CTRLS DATACENTERS ON Tuesday inaugurated a ₹400-crore data centre in Patna and announced it has signed a letter of intent with the Bihar government to invest ₹10,000 crore to set up a 150 MW hyperscale AI

factory in Bodh Gaya. The facility currently offers an IT load of 12 MW, which can be expanded based on future demand, the company said in a statement. —PTI



Adani Group, Jabil sign pact for AI hardware JV

RAGHAVENDRA KAMATH
Mumbai, October 13

ADANI ENTERPRISES (AEL), the flagship company of the Adani Group, and Jabil, a global engineering, supply chain and manufacturing company, have signed a non-binding memorandum of understanding (MoU) setting out the framework for a proposed 50:50 joint venture to manufacture and assemble artificial intelligence (AI) and data centre equipment in the country.

The MoU follows the June 2026 announcement of Adani Group and Jabil's intent to establish a strategic alliance to develop an AI and data centre infrastructure manufacturing ecosystem in India.

The joint venture would manufacture and assemble AI racks, servers, storage and networking equipment used in data centres. The racks would house high-performance computing systems for AI applications and other digital services.

The portfolio would also include equipment required to power and cool these systems, including power distribution units, liquid-cooling systems and transformers, Adani Group said in a release.

Gautam Adani, chairman, Adani Group, said, "Our proposed joint venture with Jabil marks a strategic step towards this future, combining Jabil's world-class engineering and manufacturing capabilities with Adani's integrated strengths in energy, infrastructure and data centres to help build the physical backbone of the global AI economy."

Mike Dastoor, chief executive officer, Jabil, said, "The signing of this MoU is the next step forward in our shared efforts to establish a scaled AI infrastructure manufacturing platform in India, a market we believe will become increasingly important for both domestic and global AI infrastructure demand."

Sony bets on content in South push

NARAYANAN V
Chennai, October 13

SONY PICTURES NETWORKS India (SPNI), which is entering the highly competitive southern entertainment market, is looking to monetise content through a platform-agnostic strategy while continuing to bet on the relevance of linear or traditional television.

"There is no empirical data (on the decline in linear TV viewership), and cord-cutting is happening in a very small percentage," Rajaraman Sundaram, chief content officer – south regional, SPNI, said ahead of the launch of Sony VIZHA, a Tamil general entertainment channel. Sundaram attributed younger consumers' shift towards streaming platforms partly to gaps in the content available to local-language audiences, particularly in terms of cultural and emotional relevance. Sony VIZHA will adopt a platform-agnostic approach, allowing audiences to discover and consume content across television, streaming and social media.

PPFAS Mutual Fund
PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)
Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Nariman Point, Mumbai - 400 021, Maharashtra, INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590. E-mail: mf@ppfas.com. Website: www.amc.ppfas.com CIN No.: U65100MH2011PTC220623

NOTICE
Fake pages/ profiles of PPFAS Mutual Fund/ PPFAS Asset Management Private Limited on Social Media:
NOTICE is hereby given that it has been observed that the following fake pages/ profiles are circulating under the name of PPFAS Mutual Fund / PPFAS Asset Management Private Limited on the instant messaging social media website/ app like 'LinkedIn' and 'Pinterest'. These fake pages/ profiles appear to be formed by the links given below and have been identified as unauthorized and misleading:

S.N.	Website/ App	Page/ Profile	Page/ Profile Link
1.	LinkedIn	PPFAS	https://www.linkedin.com/groups/2601972/
2.	Pinterest	PPFAS Mutual Fund / amc.ppfas.com	https://in.pinterest.com/ppfasmutualfund

Please do not click on this link as it is a phishing link that might lead to the loss of your login credentials and sensitive information. Please note that this is not an exhaustive list and there may be other channels / platforms through which the Fraudsters might be perpetrating fraud in our name.

We would like to inform the public in general that PPFAS Mutual Fund and PPFAS Asset Management Private Limited are in no way associated with these fake page(s)/ profile(s) and shall not be held liable for any loss/ liability whatsoever; and we condemn this act of defrauding investors. We advise investors to report the aforementioned pages/ profiles on LinkedIn and Pinterest or on any other such social media apps and stay vigilant of such scams.

We urge the investors to visit PPFAS Mutual Fund's website https://amc.ppfas.com/ or contact PPFAS Asset Management Private Limited officials for any information on our products and services.

For PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)
Place: Mumbai
Date: October 13, 2026
Sd/-
Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS,
READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.
PPFAS
MUTUAL FUND
There's only one right way®

**THE TRAVANCORE-COCHIN CHEMICALS LIMITED**
(A Government of Kerala Undertaking)
P.B. No.4, Udyogamandal P.O., Kochi-683 501, Kerala, India.
Ph: 0484-2545011. CIN: U24299KL1951SGC001237, GSTIN: 32AAAC76207B1Z1
Email: projects@tcckerala.com, Website: www.tcckerala.com

GLOBAL TENDER
Online bids (E-tender) are invited from reputed firms for the following works through Kerala government e-tender portal <http://etenders.kerala.gov.in>

Sl. No.	Name of work	Tender ID	Last Date of Submitting Tender
1	Process Know-how and License, Basic & Detailed Engineering, Procurement, Supply, Erection Supervision and Commissioning of a 150 TPD (100% Basis) Caustic Soda Plant	2026_TCCL 877646	16.11.2026

All the relevant details and the tender document can be downloaded from the site. Amendments/Corrigendum if any will be published only in the website.
Sd/- Deputy General Manager (Projects)

**TATA ELXSI LIMITED**
CIN: L85110KA1989PLC009968
Regd. Office: ITPB Road, Whitefield, Bengaluru - 560 048
Email: investors@tataelxsi.com; Website: www.tataelxsi.com

AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF-YEAR ENDED SEPTEMBER 30, 2026
The Board of Directors of Tata Elxsi Limited (the 'Company') at their Meeting held on October 13, 2026, approved the Audited Financial Results of the Company, for the quarter and half-year ended September 30, 2026.
The results, along with the Auditors' Report, have been posted on the Company's website at <https://www.tataelxsi.com/investors> and can be accessed by scanning the QR code.
Place : Bengaluru
Date : October 13, 2026
Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015.



By Order of the Board for **TATA ELXSI LIMITED**
Sd/-
Manoj Raghavan
Managing Director & CEO

**FRANKLIN TEMPLETON**
Franklin Templeton Mutual Fund
Registered Office: One International Center, Tower 2, 12th and 13th Floor, Senapati Bapat Marg, Elphinstone Road (West), Mumbai 400013
Income Distribution cum capital withdrawal (IDCW) in Franklin India Conservative Hybrid Fund
The Trustees of Franklin Templeton Mutual Fund have decided to distribute the following Income Distribution cum capital withdrawal (IDCW):

Name of the Schemes / Plans / Options	Face Value per Unit (₹)	Amount of IDCW per Unit* (₹)	NAV per Unit as on October 12, 2026 (₹)
Franklin India Conservative Hybrid Fund (FICHF)			
FICHF – Monthly IDCW Plan	10.00	0.075	12.3215
FICHF – Monthly IDCW Plan – Direct		0.100	14.0208

The Record Date for the same will be October 16, 2026 (Friday). If in case the Record Date falls on a non-Business Day, the immediately following Business Day shall be the Record Date. All the Unitholders / Beneficial Owners of the IDCW plan / option of the scheme whose names appear in the records of Registrar / Depositories as on the Record Date shall be entitled to receive IDCW. The investors in the IDCW re-investment plan/option will be allotted units for the IDCW amount at the NAV of next Business Day after the Record Date.

Please note that the IDCW payout shall be subject to the availability of distributable surplus and if the available distributable surplus as on the record date is lower than the aforementioned IDCW rate, then the available distributable surplus shall be paid out. The payout shall be subject to tax deducted at source i.e. TDS, as applicable.

Pursuant to payment of IDCW, the NAV of the scheme would fall to the extent of payout and statutory levy (if applicable).

For Franklin Templeton Asset Management (India) Pvt. Ltd.
(Investment Manager of Franklin Templeton Mutual Fund)
Sd/-
Authorized Signatory
Date: October 13, 2026
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**Chandigarh**